

(2010) 01 KAR CK 0067
In the Karnataka High Court
Case No : Writ Petition No. 16565 of 2008

Target Detective and Security Force

APPELLANT

Vs

State of Karnataka and Others

RESPONDENT

Date of Decision : 13-01-2010

Acts Referred:

Karnataka Transparency in Public Procurements Act, 1999 — Section 16

Citation : (2010) 2 KarLJ 161

Hon'ble Judges : Ajit J. Gunjal, J

Bench : Single Bench

Advocate : C.N. Kamath and Vinayak Kamath, for the Appellant; Narendra Prasad, High Court Government Pleader and Emkay Associates, for the Respondent

Judgement

Ajit J. Gunjal, J.—Petitioner is an establishment which started functioning in the year 1986 having its organisation for providing employees in various services and officers and has been doing the said work which was entrusted to them. A tender was floated by the respondent on 17-11-2008 for providing service of personnel of Data Entry Operators to the District Project Offices for the year 2009-2010 in respect of seven districts. The petitioner was also one of the participant in the tender. The last date for submitting the tender was 25-11-2008. The 4th respondent was also one of the participant. The tender authority has accepted the tender of respondent 4 and a contract is awarded in its favour. The said awarding of contract is questioned in this petition.

2. Apparently, petitioner has an alternative remedy of appeal u/s 16 of the Karnataka Transparency in Public Procurements Act, 1999 (for short, the Act") and the same is not availed by the petitioner.

3. On merits it is to be noticed that the tender was for a period of one year which would come to an end on 31-3-2010. Apparently, the petitioner did not have the benefit of an interim order during the pendency of the proceedings. No useful purpose would be served at this stage by examining the matter any further by

this Court. Hence the following:

ORDER

Liberty is reserved to the petitioner to avail the alternative remedy of appeal u/s 16 of the Act. Accordingly, petition stands disposed of.

Sri Narendra Prasad, learned High Court Government Pleader appearing for the respondents is permitted to file memo of appearance within four weeks.